

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.)
7080/2015

No(s).

(Arising out of impugned final judgment and order dated 24/07/2015
in CRLR No. 2574/2015 passed by the High Court Of Judicature at
Allahabad)

NARESH PUROHIT
ner(s)

Petitio

VERSUS

STATE OF U.P AND ANR.
ent(s)

Respond

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 04/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. R. S. Rajput, Adv.
For Ms. Manju Jetley, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Application for exemption from filing O.T. is allowed.

on Issue notice through Speed Post, returnable
02.11.2015.

further In the meantime, there shall be stay of
led as proceedings in Complaint Case No. 118 of 2014 tit
"Rakesh Kumar Agrawal Vs. Naresh Purohit" pending in the Court
of A.C.J.M. Court No. 3, Aligarh, till further orders.

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.09.08
11:40:37 IST

Reason: (Jayant Kumar Arora)
Sr. P.A.

(Mala Kumari Sharma)
Court Master